

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-51/1997/ 215 /A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri P.K. Bora,
Principal Judge,
Family Court, Barpeta,

Dated Guwahati, the 19th January, 2022.

Sub:- **Station leave permission.**

Ref:- Your letter No. F.C.(B)/2022/17 dtd. 11.01.2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for permission to leave station, with the official vehicle, at own cost, **from the evening of 12.01.2022 till the morning of 17.01.2022**, has been granted. The Counsellor, Family Court, Barpeta and in his absence the Chief Judicial Magistrate, Barpeta and in his absence the in-charge Chief Judicial Magistrate, Barpeta shall remain in charge of his Court and office during his absence.

Yours faithfully,

Sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-51/97/216-217/A, dated , 19-01-2022

Copy to:

1. The Chief Judicial Magistrate, Barpeta.
2. The Project Manager, Gauhati High Court.

8/17/19/1/22
JT.REGISTRAR (VIGILANCE)